

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS.16617 & 22463 of 2014
WITH
PRAYER FOR INTERIM RELIEF

Bharat Sanchar Nigam Limited

...Petitioner

-VERSUS-

The Commissioner Trade Tax U.P (Lucknow)

. ..Respondent(s)

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 8th August, 2014 when the Court was pleased to pass the following order:-

“Delay condoned.

Issue notice on the special leave petitions returnable in six weeks.”

Accordingly, show cause notice returnable on 13th October, 2014 was issued to common respondent in both the matter through registered A.D. Post on 6th September, 2014.

Neither A.D. Card nor unserved cover containing the said notice has been received back from the said respondent in both the matters.

It is submitted that a copy of the show cause notice was also sent to Mr. R.P. Mehrotra, Advocate (Standing counsel for the State of Uttar Pradesh) but he has not filed Vakalatnama/Appearance on behalf of the State of Uttar Pradesh so far.

The matters are listed before the Learned Registrar Court with this Office report.

Dated this the 8th of October , 2014.

ASSISTANT REGISTRAR

Copy to:

1.Mr.Rajiv Tyagi & Associates, Advocates
L-20, Kailash Colony.

ASSISTANT REGISTRAR